

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

O.A. No. 1464/2019

The 10th day of May, 2019

HON'BLE MR. V. AJAY KUMAR, MEMBER (J)

Smt. P. Subhashini,
Aged 61 years, Group 'A'
D/o Late Shri P.V. Rao,
Retired as Principal from KVS,
R/o Plot No.34, Kalyanpuri Colony,
Sanik Puri, P.O. Sikandrabad-94. .. Applicant

(By Advocate : Shri Yogesh Sharma)

Versus

1. Kendriya Vidyalaya Sangathan,
Through the Commissioner,
18, Institutional Area,
Saheed Jeet Singh Marg,
New Delhi.
2. The Finance Officer,
Kendriya Vidyalaya Sangathan,
18, Institutional Area,
Saheed Jeet Singh Marg,
New Delhi-110016. .. Respondents

ORDER (ORAL)

Heard the learned counsel for the applicant.

2. The applicant, a retired Principal from the 1st respondent – Kendriya Vidyalaya Sangathan, filed the O.A. seeking the following relief(s):

“(i) That the Hon'ble Tribunal may further graciously be pleased to pass an order declaring to the effect that the whole action of the respondents applying the CPF Scheme on the applicant on her fresh appointment as Principal on 12.08.2002 is void-ab-initio as in the year

2002 CPF Scheme was not in operation for fresh appointment and consequently, pass an order directing the respondents to treat the applicant as governed by GPF cum pension scheme with all consequential benefits including the arrears of pension from the date of retirement with interest.

- (ii) That the Hon'ble Tribunal may further graciously be pleased to pass an order directing the respondents to adjust the CPF paid to the applicant in the GPF.
- (iii) Any other relief which the Hon'ble Tribunal deem fit and proper may also be granted to the applicant with the cost of litigation.”

3. It is submitted that the applicant made Annexure A/1 representation dated 10.07.2018 ventilating her grievances to the respondents. However, no orders have been passed thereon till date by the respondents.

4. In the circumstances, the O.A. is disposed of at the admission stage itself, without going into the merits of the case, by directing the respondents to consider the Annexure A/1 representation dated 10.07.2018 of the applicant, duly keeping in view the judgments of this Tribunal in O.A. No.3112/2013 dated 19.09.2016 in Hoshiar Singh vs. Union of India and Others (Annexure A/4) and O.A. No.4592/2015 and batch dated 15.05.2017 in Vijay Kumar Malik vs. Union of India and Others (Annexure A-5) on which the applicant has placed reliance, and to pass appropriate speaking and reasoned orders thereon, in accordance with law, within 90

days from the date of receipt of a certified copy of this order. No order as to costs.

Let a copy of the O.A. be enclosed to this order.

(V. AJAY KUMAR)
Member (J)

/jyoti /